



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No. 1305/2019

New Delhi, this the 4th February, 2020

HON'BLE MS. ARADHANA JOHRI, MEMBER (A)

Dr. Priyanka Mittal, Aged about 33 years
W/o. Dr. Raman Mittal
R/o-236, Sector-15A, Hissar-125001
Haryana, Group-A

....Applicant

(None for the applicant)

Versus

1. Govt. of NCT of Delhi
Through its Secretary
Department of Health and Family Welfare
9th Level, A-Wing, Delhi Secretariat
IP Estate, New Delhi-110002

2. Medical Superintendent
Deen Dayal Upadhyaya Hospital,
Hari Nagar, New Delhi-110064

....Respondents

(None for the respondents)

ORDER (ORAL)

None for the applicant even on third call.

It is seen that on the last several dates, none is appearing on behalf of applicant and it appears that the

applicant has lost interest in pursuing the matter.



Accordingly, the OA is dismissed on account of non-prosecution on the part of applicant. No costs.

**(Aradhana Johri)
Member (A)**

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